

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1987
ANSWERED ON:04.12.2014
IRREGULARITIES IN THE IMPLEMENTATION OF PMGSY
Shinde Dr. Shrikant Eknath

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received reports regarding diversion of funds, irregularity in complying with the tender process and non-reliable monitoring in the implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof;
- (c) whether the contractors are diverting large amount of funds and are not carrying out work as per time schedule;
- (d) if so, the details thereof and;
- (e) the corrective steps proposed to be taken by the Government in this regard?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) & (b): The funds for the projects sanctioned under Pradhan Mantri Gram Sadak Yojana (PMGSY) are made available through the State budget to the State Rural Road Development Agencies (SRRDAs) in the States based upon their demand, absorption capacity, works undertaken and fulfilling of certain conditions laid down in the Programme Guidelines for release of funds. The Ministry has not received any report regarding diversion of funds from SRRDA accounts.

Based on best National and International best practices, a Standard Bidding Document (SBD) has been developed for procurement of works under the PMGSY. All the works under the Programme are procured and managed on the basis of provisions of the SBD. To ensure transparency and harness various advantages of electronic tendering, entire bidding for procurement of works under the programme is carried out only through e-procurement. The Government has not received any complaint about irregularity in tendering process under PMGSY.

(c) to (e): The contractors are paid for the works already executed by them and based on the measurement book entries done by the executives.